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Ch. Misc. (B) Case No. 492/2020

ORDER

19-09-2020

Received CD of Chabua PS Case No. 165/2020 under Sections 366/376/511 IPC in connection with bail prayer of accused Sri Robin Baruah and gone through the same.

LCR was called for and gone through the same.

The IO while sending the CD has placed his objection against the bail prayer of the accused.

Heard learned Advocates for both the sides.

The allegation as per the FIR dtd. 07-09-2020 is that on that day, the informant's daughter Mrs. X was not found in her house and about 9:00 pm, information was received from Chetia Gaon that Sri Robin Baruah has taken the informant's daughter forcefully to Chetia Gaon to a secluded place and after administering her some intoxicated substance, tried to rape her and was caught by public.

The victim girl in her statement under Section 164 CrPC mentioned that one Bircha took her to the garden and raped her.

There was confusion in the identity of the accused for which CD was called for and after going through the CD, the identity of the accused is not in doubt, as he along with the girl were caught by public and taken to the police station.

Considering the nature of offence, bail prayer stands rejected.

Return the CD and the LCR along with a copy of this order.

Misc. case stands disposed off.

Let a copy of this order be released as certified to be true copy under the signature of the Bench Assistant.


19-9-2020
Sessions Judge,
Dibrugarh